

that it was only after the answer that I gave in the House on 7th August that the *Observer* published a letter of our Public Relations Officer on the 11th August for the first time after a very long time.

I hope this background will clear any misunderstanding I may have created in the minds of some Hon'ble Members for which I once again express regret.

SHRI HEM BARUA (Mangaldai): I had also written to you about this. This London *Observer* is consistently pursuing an anti-India posture. This paper has not excused India becoming free. In its article by Colin Legnum published on 11 August, It has called the problem of Naga hostiles as a 'problem of minority'. It is not a problem of minority. But unfortunately, our London High Commission was sleeping over this matter all through. It did not contradict the articles published in the *Observer* during June. Would you not direct the Minister to take action against the High Commissioner?

12.18 HRS.

PUNJAB STATE LEGISLATURE (DELEGATION OF POWERS) BILL*

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): I beg to move for leave to introduce a Bill to confer on the President the power of the Legislature of the State of Punjab to make laws.

MR. SPEAKER: The question is: "That leave be granted to introduce a Bill to confer on the President the power of the Legislature of the State of Punjab to make laws."

The motion was adopted.

SHRI Y. B. CHAVAN: I introduce the Bill.

MOTION UNDER RULE 338 IN RESPECT OF FOREIGN MARRIAGE BILL

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM): I beg to move: "That rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for concurrence in the recommendation of Rajya Sabha for reference of the Foreign Marriage Bill, 1963, to a Joint Committee, adopted by Lok Sabha on the 13th August 1968, be suspended".

SHRI ATAL BIHARI VAJPAYEE: Why? Without any explanation?

MR. SPEAKER: One Member is being substituted by another. The question is:

"That rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for concurrence in the recommendation of Rajya Sabha for reference of the Foreign Marriage Bill, 1963, to a Joint Committee, adopted by Lok Sabha, on the 13th August 1968, be suspended.

The motion was adopted.

MOTIONS RE: JOINT COMMITTEE ON FOREIGN MARRIAGE BILL

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM): I beg to move: That the decision taken by Lok Sabha on the 13th August, 1968, on the motion for concurrence in the recommendation of Rajya Sabha for reference of the Foreign Marriage Bill, 1963, to a Joint Committee, be rescinded".

MR. SPEAKER: The question is:

"That the decision taken by Lok Sabha on the 13th August, 1968, on the motion for concurrence in the recommendation of Rajya Sabha for reference of the Foreign